GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1514

TO BE ANSWERED ON THE 26TH JULY, 2022/SRAVANA 4, 1944 (SAKA)

FAKE DOCUMENTS OF BANGLADESHIS

†1514. SHRIMATI RANJANBEN DHANANJAY BHATT:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware that the work of preparing fake documents of Bangladeshis is going on at a fast pace in different parts of the country and if so, the details thereof;
- (b) whether the Government proposes to take any strict and effective steps to check the same;
- (c) if so, the details thereof and the time by which it is likely to be done; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d): The Central Government has issued instructions to State Governments/ Union Territories for taking appropriate prompt steps for identification of illegal migrants, their restriction to specified locations as per provisions of law, capturing their biographic and biometric particulars, cancellation of fake Indian documents, and legal proceedings including initiation of deportation proceedings as per provisions of law. They have also been advised to share the particulars of those illegal migrants who have

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wrongfully obtained Aadhaar Cards with UIDAI for appropriate legal action. State Governments have further been advised to cancel any identification documents obtained fraudulently by illegal migrants, viz, voter card, driving license, ration card etc. According to reports received from Bureau of Immigration, 2399 Bangladeshi nationals were intercepted and found using fraudulently obtained Indian documents at Bureau of Immigration controlled ICPs, from year 2017 to 2022.
